## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

## COURT-III

Appeal No.252/2017

In the matter of RM Teleinfra (P) Ltd

....PETITIONER

SECTION:

**Under Section 252** 

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant :-For the Respondent/Corporate Debtor :

For the Intervener : Ms. Lakshmi Gurung, Standing

Counsel for the Income tax Deptt. along with Mr. Onkar Singh. Mr. Manish Raj, Co. Prosecutor

ORDER

None appears for the petitioner. Ld. Company Prosecutor for the ROC as well as Ld. Standing Counsel for the Income tax Department are also present. Both these authorities seek time to file their reports/observations.

In view of the said representation, 3 weeks time is granted to the said authorities to file their observations.

Post the matter on 26.2.2018.

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018